

procedural changes in the matter of liquidation of banking companies on an All India basis in order to expedite liquidation proceedings. The scope, personnel and terms of reference of the proposed committee are under consideration in consultation with the Reserve Bank and the Ministry of Law. It is expected that the committee will start functioning sometime in July next.

HIRAKUD PROJECT (ENQUIRY)

*81. **Shri A. C. Guha:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether there has been any enquiry into the working of the Hirakud Project?

(b) If so, what were the scope and terms of reference?

(c) What are the findings of the enquiry?

(d) Has any action been taken on or in consequence of the enquiry?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) Yes, Sir.

(b) A copy of the Ministry of Natural Resources and Scientific Research Resolution No. DW.II-12(17), dated the 9th November, 1951 which gives the scope and terms of reference etc., of the Committee is laid on the Table of the House [See Appendix I, annexure No. 25].

(c) The Committee have not yet submitted their report to the Government.

(d) Does not arise.

Shri A. C. Guha: According to the statement given to me the committee which is now proposed to be set up has not yet started any enquiries. But the first part of my question is about the enquiry that has been completed about accounting. The present committee is only on the report of that committee.

Shri Nanda: The report of the earlier committee was only recently received and has not yet been considered. This is the committee which had been set up and the terms of reference show that various administrative questions were referred to that committee and their report has not yet been received.

Shri A. C. Guha: Was there any committee regarding the accounting and audit of the whole expenditure?

Shri Nanda: This is the Committee regarding accounting and audit.

Shri B. Das: Is it not a fact that the committee on accounting was asked to produce their report in two months' time and is it not a fact that one of the members of the committee that has dispersed has joined as Accountant General, Central Revenues of the Government of India and the report is not yet forthcoming? What steps the hon. Minister is taking to get the report from the three gentlemen that composed that committee?

Shri Nanda: This matter has been looked into and steps have been taken to expedite their report. I think very soon an interim report will be made to the Government.

WRITTEN ANSWERS TO QUESTIONS

CHARTER FOR UNIVERSITIES

*82. **Dr. P. S. Deshmukh:** (a) Will the Minister of Education be pleased to state whether Government are aware of the recommendations of the University Commission that Universities may be brought into existence by issue of a Charter by the President of India?

(b) Has this suggestion been considered by Government?

(c) If so, with what result?

The Minister of Communications (Shri Jagjivan Ram): (a) and (b). Yes, Sir.

(c) The Constitution of India does not empower the President to set up Universities through the issue of Charters.

DEBT DUE FROM PAKISTAN

*83. **Shri P. T. Chacko:** Will the Minister of Finance be pleased to state:

(a) whether any agreement has been reached with Pakistan in fixing the exact amount of the debt which Pakistan owes to India;

(b) whether Pakistan has paid any amount; and

(c) whether Pakistan is claiming any amount as outstanding from India?

The Minister of Finance (Shri C. D. Deshmukh): (a) The exact amount of Pakistan's partition debt to India has not yet been determined.

(b) No, Sir. The first instalment of repayment falls due on the 15th August 1952.

(c) Yes, Sir. I would refer the hon. Member to the statement I placed on the Table of the Provisional Parliament on the 26th May 1951 in reply to Starred Question No. 4541 and the Statement I made in the Parliament on the 30th May 1951 on my discussions with the Finance Minister of Pakistan on the outstanding financial issues between India and Pakistan.

FINANCE COMMISSION

*84. **Shri P. T. Chacko**: Will the Minister of Finance be pleased to refer to the reply to starred question No. 230 for 26th February, 1952 and state:

(a) whether the Finance Commission has completed its proposed tour of the States;

(b) what are the recommendations of the Commission regarding the division of Income-tax between the Union and the States; and

(c) what are its recommendations regarding grants-in-aid to the States?

The Minister of Finance (Shri C. D. Deshmukh): (a) No, Sir.

(b) and (c). The recommendations of the Commission to the President are awaited.

COMMUNITY DEVELOPMENT PROJECT

*85. **Shri P. T. Chacko**: (a) Will the Minister of Finance be pleased to state the amount spent up-to-date from the Indo-American Technical Fund on Community Development Project?

(b) What is the contribution by U.S.A. to this fund?

(c) What is the nature of the expenditure in each project area?

(d) What is the basis on which project areas or development blocks were allotted to each State?

The Minister of Finance (Shri C. D. Deshmukh): (a) No amount has yet been expended as the project is still in the stage of formulation.

(b) During the United States fiscal year 1952 the Government of the United States has agreed to contribute \$50 million to the Indo-American Technical Co-operation Fund.

(c) The expenditure is initially to be incurred mainly in increasing agricultural production; certain basic facilities for education and health are also proposed to be provided for.

(d) Attention is invited to the answer given by the Minister of Planning to Question No. 31 on May 19, 1952.

ELECTRICITY TO PAKISTAN

*86. **Giani G. S. Musafir**: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the quantity of electricity that is still being supplied to Pakistan from the Hydro-Electric Project, Joginder Nagar;

(b) the quantity of electricity that was being supplied to Pakistan at the time of partition from this project;

(c) how much electricity has been diverted to Indian territory since then;

(d) what was the period of supply of this electricity to Pakistan, agreed upon in the first agreement with Pakistan on this question;

(e) what is the time limit agreed upon in the latest agreement with Pakistan on the subject; and

(f) if there has been any time lag, what are the reasons therefor?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) According to the present arrangement, the Punjab (India) Government is committed to supply power to Punjab (Pakistan) to the extent of 6000 KW, though in actual practice higher supply to the extent available is being given.

(b) About 16000 KW Maximum Demand.

(c) About 7000 KW Maximum Demand.

(d) No formal agreement has so far been entered into between the two Punjab in connection with the supply of electricity from Punjab (India) to Punjab (Pakistan). The supply was, however, continued to Punjab (Pakistan) from 15-8-47 to 31-12-47 under the Punjab Partition (Mandi Hydro-Electric System Operation) Order, 1947 and from 1-1-48 to 31-3-49 in accordance with the Arbitral Tribunal's Award. Thereafter, electricity has been supplied to Punjab (Pakistan) merely by exchange of letters and without any formal agreement.

(e) Two months with effect from 1-4-52.

(f) There has been no time lag.